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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP No. 373/92 in
OA No. 2314/92

Date of decision: 16.2.93

Shri A.K.Rai

Petitioner

versus

Sh. M. Muthurajan,
Superintending Engineer
(Coord) Electrical, CPWD -----
New Delhi.

Respondent

CORAM: THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN
THE HON'BLE MR.I.K.RASGOTRA, MEMBER (A)

For the Petitioner ---

Shri R.K.Kamal,
Counsel.

For the Respondent ---

Shri A.K.Bhattacharya,
Counsel.

ORDER(ORAL)

(PASSED BY HON'BLE MR.JUSTICE V.S.MALIMATH,
CHAIRMAN)

We are not satisfied that this is a fit
case for taking action under the Contempt of Court
Act. The direction was to consider two representations
of the petitioner against his transfer. An order
has now been made rejecting the said request on 27.11.92
and a copy of the same has been served on the petitioner.
Though late an order has been made, We do not consider
it expedient to pursue these proceedings any further
particularly when the petitioner has challenged that
order in other independent proceedings. The CCP is
disposed of with the above observations and the notice
of contempt is discharged.

Subrahmanyam
(I.K.RASGOTRA)
MEMBER(A)

16.2.93

Malimath
(V.S.MALIMATH)
CHAIRMAN
16.2.93.